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Handwritten text in the top right corner: "Filed by" and "9/5/24".

BEFORE THE NATIONAL GREEN TRIBUNAL

EASTERN ZONE BENCH, KOLKATA

Original Application No. 74/2024/EZ

Ram Gyan & Others.

..... Applicants

-versus-

State Of West Bengal & Others

..... Respondents/Defendants

Written Statement on behalf of the Respondent No. 4 & 5

The Defendant no. 4 & 5 state as follows :-

1. That the applicants herein made complain against the defendants herein alleging about the illegal filling of the pond situated in Mouza- Bhagabanpur, Block- Sonarpur, Village & Post - Uchepota.

2. That the property is a free hold property and it belong to the petitioners who inherited the same from their forefathers.

3. That the applicants herein are using the property alleged to be pond, as high land for a long period of time for their personal use and as such the question of it being used by the applicants as pond does not arise.

4. That moreover the applicants on behalf of whom the complain has been made totally denies that they have made such complaint and

they have come before this Learned Forum to state the same and as such

it is clear that there is someone who is trying to harass the applicants as

well as the Respondents herein and waste the precious time of this

Learned Court.



09 MAY 2024

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no 10 15 855/15/15/15

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5. Considering the facts and circumstances as stated hereinabove, the defendants submits that unless the Ld. Court is pleased to allow this petition and drop the case your petitioners will be seriously prejudiced .

It is therefore prayed that the Ld. Court may be pleased to allow this petition and pass necessary order and drop the case and or pass such any other order or orders as your Honour may please.

And for this act of kindness your petitioner shall be duty bound as ever pray.



09 MAY 2024



AFFIDAVIT

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We, 1. Anant Mondal, s/o Late Nirapad Mondal and 2. Sannyasi Mandol, s/o Late Mohan Mondal **both** by faith - Hindu, by occupation - Business both residing at Village & Post - Uchheypota P.S.- Narendrapur, Kolkata - 700150, being the respondent no. 4 & 5 herein, do hereby make oath and solemnly state as follows :

1. That we are respondent no. 4 & 5 herein in the above noted complaint and we are conversant with the facts and circumstances of this case.

This is true to our knowledge.

2. That the statements contained in paragraphs

Of the foregoing plaint are true to our knowledge and the rests are our humble submissions before this Learned Court.

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Handwritten signature of the deponent.

DEPONENT

Known to & Identified by me

Handwritten signature of the advocate.
Advocate



Solemnly Affirmed & Declared before me on identification



T. K. Dey, Notary
Alipore Judges'/Police Court, Cal-27
Reg. No. 1537/2000, Govt. of India

09 MAY 2024

09 MAY 2024